

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CRIMINAL APPELLATE JURISDICTION

WRIT PETITION STAMP NO.3279 OF 2024

Shyamsunder R. Agarwal .... Petitioner

v/s.

Commissioner of Police & Anr. .... Respondents

Mr. Sandesh Patil i/b Mr. Pavan Patil for the Petitioner.

Mrs. P. P. Shinde A.P.P. for the Respondent-State.

*CORAM : REVATI MOHITE DERE &  
SHYAM C. CHANDAK, JJ.*

*DATE : 10<sup>th</sup> JULY, 2024*

P.C. :

1. By this petition, the petitioner seeks a direction to investigate into the incident of 30<sup>th</sup> January, 2024 and prays that action be taken against the concerned officers.

2. According to the learned counsel for the petitioner, the police came to the petitioner's residence, at about 12:00 am/3:00 am, (midnight) to arrest the petitioner's children, despite the fact, that the case was lodged only qua the petitioner and his brother, and despite

knowing that the petitioner and his brother had been granted anticipatory bail, by the High Court, by a reasoned order.

3. When the learned APP was confronted with the action of the police i.e. 10-12 police going to the petitioner's house to arrest the petitioner's children, more particularly, having regard to nature of the transaction in question i.e. C.R., which was for the offences punishable under Sections 406, 409 and 420 of the I.P.C. and the tearing hurry to go at midnight, learned APP, on instructions, of the officer who went to the petitioner's house alongwith the team tenders an apology.

4. Learned counsel for the petitioner accepts the said apology and as such, does not press this petition. The petition is, accordingly, disposed of as not pressed.

**SHYAM C. CHANDAK, J.**

**REVATI MOHITE DERE, J.**